

**Central Administrative Tribunal
Principal Bench**

**CP No.488/2018
in
OANo.1443/2014**

New Delhi, this the 26th day of October, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Sawant Singh
S/o Late Sh. Prabhu Dayal
Aged about 45 years
R/o Qtr. No. 2, Police Chowki, DaulaKuan
New Delhi – 112010
and working as Constable in Delhi Police, presently posted
on deputation in the Office of Commissioner Excise, Entertainment
Luxury Tax, Govt. of NCT of Delhi, New Delhi.

....Petitioner

(By Advocate :None)

Versus

1. Sh. Amjad Tak
Commissioner
Excise, Entertainment and Luxury Tax
Govt. of NCT of Delhi, L & N, Blocko
VikasBhawan, New Delhi – 110002.

2. Sh. Kirti Bhushan
Director General
Govt. of National Capital Territory of Delhi
F-17, Karkardooma, Delhi.

....Contemnor/Respondents

(By Advocate :Mr. Atul Kumar)

ORDER (ORAL)

Ms. Nita Chowdhury :

When the matter is taken up, learned counsel for respondents states that the respondents have complied with the order passed in OA 1443/2014 dated 19.04.2018 and have also made compliance vide order dated 10.08.2018, which reads as under :-

“Expenditure sanction of the Commissioner (Excise)/HOD amounting to Rs. 22,31,667/- (Rupees Twenty Two Lakhs

Thirty One Thousand Six Hundred and Sixty Seven Only) is hereby conveyed for reimbursement of balance amount of the medical claim/charge in favour of Shri Sawant Singh, Constable (PIS No. 28872260) for taking indoor treatment from Sir Ganga Ram Hospital, Rajinder Nagar, New Delhi-110016 during the period 29.12.2012 to 07.01.2013, 15.01.2013 to 13.03.2013 and 19.03.2013 to 24.03.2013 under Emergency situation/condition.

Earlier, a payment of Rs, 14,58,821/- out of the total amount of Rs. 3690488/- was made to Sh. Sawant Singh, Constable at CGHS/Appollo approved package rates, with the approval of the DHS.

The above sanction is in compliance to Hon'ble CAT's directions in OA No. 1443/2014 pronounced on 19.04.2018. The expenditure on this account will be debitale to the relevant medical head of account for the financial year 2018-19.

This is subject to audit observations, if any overpayment is detected at later stage by audit or otherwise, the same shall be recovered from the applicant.

This issues after vetting by the Accounts functionaries of Excise Department, GNCT of Delhi.”

2. In view of the above, we find the respondents have substantially complied with the order of the Tribunal passed in the aforesaid OA and, accordingly, CP is closed. Notices issued to the respondents stand discharged.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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